

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**IA No. 8/IA/2024
in Petition No. 209/MP/2017**

Subject : Petition for approval of Transmission Charges, Transmission Losses and other Conditions for use of the 176.5 km long 220 kV Double Circuit Dedicated Transmission Line of the Petitioner {Allain Duhangan Hydro Project Limited (ADHPL)} from Prini (Generating station of ADHPL) to Nalagarh (Sub-station of CTU).

Date of Hearing : 24.1.2024

Coram : Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : AD Hydro Power Limited (ADHPL)

Respondent : Everest Power Private Limited (EPPL) and Ors.

Parties present : Dr. Seema Jain, Advocate, ADHPL
Shri Vindesh Kumar, Advocate, ADHPL
Shri Hemant Singh, Advocate, KPCPL
Shri Lakshyajit Singh Bagdwal, Advocate, KPCPL
Shri Alchi Thapliyal, Advocate, KPCPL
Shri Sumit Garg, ADHPL
Shri Seyaydena, ADHPL
Shri Swapnil Verma, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that an Interlocutory Application (IA) has been filed for grant of provisional tariff up to 95% of the annual fixed cost claimed for the 176.5 km 220 kV Double Circuit Dedicated Transmission Line from Prini (generating station of the Petitioner) to Nalagarh (sub-station of CTUIL).

2. The learned counsel for the Petitioner submitted that the Petitioner has not received any tariff for the transmission line since November, 2023, after APTEL vide judgment dated 31.8.2023 in Appeal No. 410 of 2019 has set aside the transmission tariff approved by the Commission vide order dated 17.10.2019. She requested to grant provisional tariff for the transmission line till the capital cost and tariff is finally decided by the Commission.

3. In response to the Commission's query, the learned counsel for the Petitioner



submitted that the details of the capital cost were earlier submitted alongwith the main petition and the same has also been submitted on 1.1.2024 as per the Commission's direction in RoP dated 8.12.2023.

4. The learned counsel for Kanchanjunga Power Company Private Limited (KPCPL) submitted that KPCPL has no issue with the instant IA and their concern regarding the status of the transmission line has already been addressed by the APTEL vide judgement dated 31.10.2022 in Appeal No.450 of 2019 filed by KPCPL, wherein the transmission line has been declared as an ISTS.

5. The representative of CTUIL submitted that CTUIL was not aware of the listing of the instant IA and sought time to file the details about the billing of the transmission line.

6. After hearing the parties, the Commission admitted the IA and directed to register it. Taking into consideration the fact that the Petitioner is not receiving any tariff for the transmission line since November, 2023, the Commission observed that interim tariff for the transmission line would be granted to the Petitioner through a separate order.

7. The Commission observed that since the transmission line has been declared as an ISTS line, all the beneficiaries of the Northern Region should be impleaded as the Respondents in the matter. Accordingly, directed the Petitioner to implead all the beneficiaries of the Northern Region and KPCPL as Respondents and serve all the documents related to the petition on them and file a revised 'Memo of Parties' on an affidavit by 2.2.2024.

8. The Commission directed the Respondents to file the reply on an affidavit by 22.2.2024 with an advance copy to the Petitioner and the Petitioner, to file its rejoinder if any, on an affidavit by 7.3.2024. The Commission further directed the Petitioner to strictly comply with the above directions within the specified timeline and observed that no extension of time will be granted.

9. The main matter will be listed for final hearing on 14.3.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

